BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr.Application No.518/86.

Shri Yashwant G.Sawant .. Applicant

V/s

1. Revenue Department,
   Maharashtra State,
   Bombay.

2. Director of Land Records,
   Maharashtra State,
   Bombay.

3. Dy.Director of Land Records,
   Maharashtra State,
   Bombay. .. Respondents.

Coram: Hon'ble Vice-chairman B.C.Gadgil

Hon'ble Member (A) J.G.Rajadhyaksha

ORDER (Per Vice-chairman B.C.Gadgil) Dated:27.3.1987.

Regular Civil Suit No.14 of 1985 on the file of Civil Judge, Senior Division, Ratnagiri was transferred to this Tribunal and has been re-numbered as Transferred Application No.518/86.

The matter was kept today for hearing the question as to whether the dispute involved in the litigation has any cognizance of the Tribunal.

We have heard Mr.N.M.Kachre for the applicant. Perusal of the plaint shows that the applicant was in the State Government's service and that he had challenged certain orders whereunder he was removed from service. Thus, obviously, the dispute is between that State Government and its employee. Consequently, this Tribunal will have no jurisdiction to decide it. It would, therefore, be necessary to re-transfer the said suit to the Civil Judge, at Ratnagiri.

The Regular Civil Suit No.14/1985 on the file of Civil Judge, Senior Division, Ratnagiri is re-transferred to that Court for further disposal according to Law.

The office should send the Record and Proceedings of the Suit along with a copy of this order to the Civil Court at Ratnagiri. However, the original order should be retained in our file.

B C Gadgil
(B.C.GADGIL)
Vice-chairman

(J.G.RAJADHYAKSHA)
Member (A)

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pearances, Tribynal's Order :
tions and Registrar's Orders :

Tribunal's Orders

Dt 12.1.1987

ia Civil Suit

14/85

Regular Civil Suit No. ~~21/1983~~ 14/1985 on the file of the Civil Judge Senior Dn. Ratnagiri stands transferred to this Tribunal and is now given T.A. No. 378/86

Actually the dispute being one between the State Govt of Maharashtra and its employee, this Tribunal will not have jurisdiction ~~to deal with it~~, and the matter deserves to be retransferred to the Civil Judge Senior Dn. Ratnagiri.

Issue notice for admission hearing returnable on 13.2.1987 asking applicant (original plaintiff) to show cause why the matter should not be retransferred to the Civil Judge Sr Dn Ratnagiri.

So. 13.2.1987

Notice issued on 23/1/87

23/1